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- (ग) सरकार स्रावादी को पौषणिक खाद्य उपलब्ध कराने में मोटे श्रनाजी की क्षमता से वाक्फि है। जवार, तथा रागी ऊर्जा के महत्वपूर्णस्रोत हैं खजिन तथा रेशा भी प्राप्त भ्रौर उनसे
- (घ) विभिन्न क्षेत्रों तथा समाज [।]वभिन्न स्तः के ल (ग भिन्त-भिन्त खाशान्त्रों को पसन्द करते हैं। तथापि, शहरी तथा ग्रादिवासी क्षेत्रों के लोगों को खाद्य श्रीर पोषाहार बोर्ड की 27 राज्यों/संघ राज्य क्षेत्रों में स्थित पोपाहार विस्तार एकको द्वारा शुरु की गई पोषाहार शिक्षा संबंधी गतिविधियों के जरिए मोटे ब्रनाओं के पौषणिक महत्व के बारे में शिक्षित करने के प्रयास किए गए है।
- (ङ) ग्रौर (च) पोषहार ग्रन्संधान संस्थान, हैदराबाद तथा अन्य संस्थान, विभिन्त खाद्यानों के पोषणिक केबारे में लगातार ग्रन्संधान कार्यक्रमो में संलग्न रहते हैं!

State of Consumer movement in the country

*369. SHRI KRISHAN LAL SHA-RMA: Will the Minister of CIVIL. SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact .that the development of consumer movement is lopsided at present;
- (b) whether Government have identified the weak spots in this regard;
- (c) what steps Government propose to take for even development of the movement in the country;
- (d) the names of the States which fledged organisations to have full with the spread of movement; deal and
- (e) whether any central aid is being given to the States to boost consumer movement if so, break up thereof, Statewise?

THE MINISTER OF CIVIL SUP CONSUMER AFFAIRS AND PLIES. DISTRIBUTION (SHRI A. K. PUBLIC ANTONY); (a) to (c) Consumer protection programme covers the tire country including urban, semiurban and rural areas. Consumer movement itself is a recent develop ment in our country. At present, the movement is mainly restricted ban and semi-urban areas where population is literate and aware of their the rights. Dur to vastness o. the country and large sections of illiterate population, it will some time for the movement to the rural and remote areas. Govern ment has taken a number of for the development o'f the movement". Such steps include enactment and en forcement of the Consumer Protec tion Act, 1986; organisation of semi nars, training programmes, work shops. exhibitions etc.: preparation and free distribution of audio visual/ printed material: broadcasting of weekly programme like "Apne Adhikar" from AIR; publishing of quar "Upabhokta terly journal Jagaran"; national institution of awards for vouths. consumer organisations and women and grant o'f financial assis tance to consumer organisations. Inall these schemes attempt is made to give preference to rural areas and individualslorganisations with а rural base.

- (d) In States, Departments dealing with civil supplies functions have been designated nodal agency for implementing programmes on consu. mer protection. Some States like Gujarat have set up fulfledged agency like Consumer Affairs and Protection Agency of Gujarat (CAPAG) to deal with the subject. However, there is no system of patronising any private organisation by the States for this purpose.
- (e) Central Government has initiated a scheme to give financial assistance to the States | UTs to the extent of Rs. 40,000]- per annum for undertaking consumer awareness programmes. Year-wise particular*

of States assisted so far is annexed, as statement. (See below) Central Government is also sending copies of video documentaries, printed material etc. to the State Governments for their use. In addition financial assistance is also given to voluntary consumer organisations for undertaking consumer awareness programmes.

Statement

State Governments/UT Administrations sanctioned financial assistance for consumer protection activities from 1987-88 onwards—

1987-88

1, Jammu & Kashmir

The Style of the St

- 2. West Bengal
- 3. Assam
- 4. Maharashtra
- 5 Gujarat
- 6 Delhi
- 7. Uttar Pradesh
- 8. Orissa
- 9. Andhra Pradesh
- 10. Chandigarh
- 11. Andaman & Nicobar Islands,
- 12. Pondicherry,

1988-89

- 1. Bihar
- 2. Arunachal Pradesh
- 3. Rajasthan
- 4. Punjab
- 5. Sikkim
- 6. Meghalaya
- 7. West Bengal
- 8. Jammu & Kashmir
- 9. Haryana
- 10. Tamil Nadu
- 11. Orissa
- 12. Assam
- 13. Uttar Pradesh
- 14. Andhra Pradesh
- 15. Andaman & Nicobar Islands
- 16. Lakshadweep
- 17. Pondicherry

1989-90

- 1. Karnataka
- 2. Tamil Nadu
- 3. Punjab
- 4. Maharashira
- 5. Orissa.
- 6. Haryana
- 7. Meghalaya
- 8. Nagaland,
- 9. Tripura
- 10. Lakshadweep
- 11. Dadra & Nagar Haveli
- 12. Pondicherry

1990-91

- 1. Bihar
- 2. Delhi
- 3. Kerala
- 4. Uttar Pradesh

1991-92

- 1. Andhra Pradesh
- 2. Arunachal Pradesh
- 3. Assam
- 4. Bihar
- 5. Gujarat
- 6. Haryana
- 7. Karnataka
- 8. Tamil Nadu
- 9. Rajasthan
- 10 Sikkim
- 11. West Bengal
- 12. Tripura
- 13. Mizoram
- 14. Maharashtra
- 15. Andaman & Nicobar Island
- 16. Chandigarh
- 17. Delhi

1992-93

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- 1. Sikkim
- 2. Haryana
- 3. Tamil Nadu
- 4. Orissa
- 5. Arunachal Pradesh

1993-94 (to date)

- 1. Uttar Pradesh
- 2. Madhya Pradesh
- 3. Himachal Prdaseh
- 4. West Bengal
- 5. Lakshadweep

ES1C Scheme at Paradip Phosphates Ltd.

*370. SHRI SARADA MOHANTY: SHRI PRAVAT KUMAR SAMANTARAY:

Will the Minister of 'Labour be pleased to state:

- (a) whether Government are aware that E.S.I.C. component of contribution passed on to the con tractors working under Paradip Phosphates Ltd. is a part of their agreement;
- (b) if so, what was the total money passed on to the contractors by Paradip Phosphates Ltd. and since when;
- (c) what has happened to this money in the absence of ESIC scheme at Paradip Phosphates Ltd.; and
- (d) whether government propose to recover this money from contractors and pass on the same to the workers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) No, Sir.

(b) to (d) Do not arise.

गरीबी रेखा के निर्धारण के संबंध में विशेष झ समिति का प्रतिवेदन

to Questions

*371. श्री राम जेठनलानीः श्री वीरेन जे० शाहः

क्या योजना और कार्यकम कार्यान्वयन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह मच है कि सितम्बर, 1989 में प्रो. डी. टी. लकड़वाला की अध्यक्षता में गठित विशेषज्ञा समिति ने श्रमनी सिफारिशें सरकार को प्रस्तुत कर दी है;
- (ख) यदि हां, तो समिति ने गरीबी रेखा निर्धारित करने संबंधी अपने मत से संबंधित अपना प्रतिवेदन कब प्रस्तुत किया था ;
- (ग) क्या यह सच है कि समिति ने इस बात को स्वीकार किया है कि वर्ष 1987-88 के दौरान देश में गरीबी रेखा से नीने जीवन यापन करने वाले लोगों की संख्या 30 प्रतिशत की बजाय 38 प्रतिशत थी, जो गरीबी रेखा से नीचे जीवन यापन करने वाले लोगों की मान्य संख्या के अनुरूप नहीं है;
- (घ) क्या यह भी सच है कि समिति ने गरीबा रेखा निर्धारित करने हेतु नई परि-भाषा स्वीकार करने का आग्रह किया है;
- (ङ) यदि हां, तो प्रस्तावित नई परिभाषा क्या है और इस परिभाषा को स्वीकार किये जाने के संबंध में सरकार की प्रतिक्रिया क्या है, ;
- (च) समिति द्वारा प्रस्तुत किए गए प्रतिवेदन को बहेनजर रखते हुए क्या सरकार ने ग्राठवीं पंचवर्षीय योजना में कतिपय संशोधन की ग्रावश्यकता महसूस की है ; भ्रौर
- (छ) यदि नहीं, तो क्या सरकार स्राठवीं पंचवर्षीय योजना के दौरान देश में सभी लोगों के लिए प्रतिदिन, ग्रामीण क्षेत्र में 2400 श्रौर शहरी क्षेत्र में 2100 कैलो-रीज के उपयोग की व्यवस्था की सबौच्च प्राथमिकता देने का विचार रखती है ?